

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No.30 of 2020 in
Company Appeal (AT) (Insolvency) No. 1259 of 2019

In the matter of:

Loyal Scaffolding Pvt. Ltd.

....Appellant

Vs.

Goyala Infra Projects Pvt. Ltd. & Ors.

...Respondents

Present:

Appellant: Mr. Sushil Kumar and Mr. Suresh Bharti, Advocates.

**Respondents: Mr. Manu Garg and Mr. Kushagra Bansal, Advocates for R-2 (Contemnor).
Mr. Rahul Kumar, Advocate for RP.**

ORDER
(Through Virtual Mode)

06.01.2021: Mr. Manu Garg, Advocate representing the Respondents submits that since copy of the Contempt Petition has not been provided to him, he could not file objections. We accordingly direct that copy of the Petition be provided to the learned Counsel for the Respondents during the course of the day. Mr. Manu Garg, learned Counsel for the Respondents may provide his email address to the learned Counsel for the Petitioner, who will provide the copy of the Petition to him through electronic mode during the course of the day. The objections may be filed within two weeks.

Contd.../-

Learned Counsel for the Respondents shall be at liberty to file a Compliance Report with regard to the settlement recorded by this Appellate Tribunal and treated as order of this Appellate Tribunal.

List on **4th February, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**